the last session. Does this indicate a firm and final decision taken by the Government to hold the general election in Kerala next year?

Shri A. K. Sen: This has nothing to do with the holding of general elections. This is only with reference to the question of delimiting the parliamentary and assembly constituencies by a statutory commission, namely, the Delimitation Commission.

#### 12.33 hrs.

#### PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th May, 1964.

- (1) The Appropriation (No. 3) Bill, 1964.
- (2) The Taxation Laws (Continuation and Validation of Recovery Proceedings) Bill, 1964.
- (3) The Indian Railways (Amendment) Bill, 1964.
- (4) The Drugs and Cosmetics (Amendment) Bill, 1964.
- 2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th May, 1964:—
  - (1) The Armed Forces (Special Powers) Continuance Bill, 1964.
  - (2) The Public Employment (Requirement as to Residence) Amendment Bill, 1964.
  - (3) The Dakshina Bharat Hindi Prachar Sabha Bill, 1964.

Bill

(4) The East Punjab Aryurvedic
and Unani Practitioners

(Delhi Amendment) Bill

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- and Unani Practitioners (Delhi Amendment) Bill, 1964.
- (5) The Goa, Daman and Diu Judicial Commissioner's Court (Declaration as High Court) Bill, 1964.
- (6) The Indian Coinage (Amendment) Bill, 1964.
- (7) The Industrial Development Bank of India Bill, 1964.
- (8) The Oil and Natural Gas Commission (Amendment) Bill, 1964.
- (9) The Durgah Khawaja Saheb (Amendment) Bill, 1964.
- (10) The Advocates (Amendment) Bill, 1964.

## DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1964-65

The Minister of Planning (Shri B. R., Bhagat): I beg to present a Statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1964-65.

## 12.34 hrs.

# CONSTITUTION (NINETEENTH AMENDMENT) BILL\*

The Minister of Law and Minister of Communications (Shri A. K. Sen): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

#### Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

<sup>\*</sup>Published in Gazette of India—Extraordinary, Part II, Section 2, dated 27-5-64.

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Shri P. K. Deo (Kalahandi): On a point of order, Sir. I beg to submit that besides infringing the various democratic conventions and precedents, this Bill contravenes the very fundamentals of democracy. This Constitution (Nineteenth Amendment) Bill is a carbon copy of the Seventeenth Amendment Bill, which been negatived by the collective wisdom of this House. This Bill has got far-reaching effects and tries to rob the citizen of his right over property and the poor peasant of his proprietorship. In the debate on the 17th Amendment Bill, various speakers from the treasury benches also opposed it.

Mr. Speaker: He should come to his point of order.

Shri P. K. Deo: I am coming, Sir.

Mr. Speaker: He should come to his point of order first and then explain it.

Shri P. K. Deo: My point of order is that it is the inherent prerogative of the Chair either to disallow it or allow it to be introduced, because your function is not just to interpret the comma, semi-colon, etc.

Mr. Speaker: It may be the prerogative of the Chair, but what is his point of order?

Shri P. K. Deo: Government cannot bring it back in a different name under the pretext that it was a snap vote.

Mr. Speaker: Can he point out any article of the Constitution or any rule? He should come to that now.

**Shri P. K. Deo:** The various provisions in the Constitution are not there to be broken for the convenience of the ruling party.

Mr. Speaker: Which one is broken?

Shri P. K. Deo: The fundamental right over property. Above the Chair, it is written: "धुमंत्रक - पृत्ताताय"

It is for you to see that proper democratic principles are observed. You

are the custodian of all the democratic rights.

Mr. Speaker: Is it his point of order that this chakra should be removed or I should be removed?

Shri N. Sreekantan Nair (Quilon): He is shedding crocodile tears over the peasants.

Shri Ranga (Chittoor): Question.

Shri P. K. Deo: My point of order is that when there is a national emergency and when the Prime Minister is not keeping good health, it is all the more imperative that we should not bring a legislation of this type. A Government with 43 per cent of backing of the people is trying to thrust an unconstitutional Bill of this nature. (Interruptions).

Mr. Speaker: Rather there ought to be some limit to my patience also. So far he has been arguing his case, but no point of order has been made. That is not fair. It should come straight. They want to oppose it. That is all that they want to say. They should say it straight. Why should they resort to these things? Shri Yashpal Singh.

श्री यशपाल सिंह (कैराना): श्रध्यक्ष महोदयः इस श्रादरणीय सदन की यह मर्यादा रही है कि श्रगर कोई बिल पास न हो सके तो दुवारा उसकी हाउस में लाने के लिए बीच में ६ महीने का समय देना पड़ता है। इस कन्वेंशनः को श्राज तक निभाया गया है.....

भ्रष्यक्ष महोदय: यह कहां लिखा है?

श्री यशपाल सिंह: हमारे क्रूल्स ऐंड रैगुलेशांस में लिखा हुन्ना है !

ग्रहास महोदय: मुझे बतलाइये कि वह कौन सा रूल है?

भी यञ्चपाल सिंह: मुझे कह लेने दीजिये । (इंटरष्ट्रांस)

भ्रष्यक्ष महोदय: भ्राडेर, भार्डर ।

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भी यशपाल सिंह: भाज तक कोई भी गैर सरकारी विधेयक ऐसा नहीं म्राया है जो कि एक दफे अगर रिजैक्ट हो गया हो और दुबारा उसे लाया गया हो तो उसके बीच में ६ महीने के समय के लिए इंसिस्टन किया गयाहो . . . . .

श्राध्यक्ष महोदय: ठाकूर साहब, श्राप ने रूल का हवाला दिया है मुझे देखने दीजिये कि वह कौन सा रूल है?

एक माननीय सदस्य: यह फुटरूल है (इंटरप्शंस)

मध्यक्ष महोदय: म्रार्डर, म्रार्डर 1 ठाकूर साहब ने कहा है कि रूट्स हमें ६ महीने से पहले इस बात की इजाजत नहीं देते कि रिजैक्टेड बिल दुबारा हाउस में पेश िया जा सके । मैं उन से जानना चाहंगा कि वह कौन सारूल है?

श्री यशपाल सिंह: मेरी ग्रजं करने की मंशायह है . . . . .

श्रव्यक्ष महोदय: माननीय सदस्य किसी ▼ल पर इनहिसार नहीं रखते ।

श्री यशपाल सिंह: ग्रब ग्रगर सरकार की इनएफिशिऐंसी से यह बिल पास नहीं हो सका है ग्रौर वह उसे पास कराने के लिए बरूरी बहमत क़ायम नहीं कर सकी है तो सरकार की इस इनएफिशिएेंसी की सजा टैक्स देने वाली जनता को दी जाय यह बिलकल भनपालियामैंटरी है....

श्राष्ट्रयक्ष महोदय: वह दूसरा सवाल है।

श्री यशपाल सिंह: मेरा कहना यह है कि सरकार उस वक्त जब जरूरी बहुमत कायम नहीं कर सकी तो यह लाखों रूपया पबलिक का यहां खराब न कर के इस का जो खर्चा हो वह सरकार के मिनिस्टरों की तनब्बाह में से लिया जाय। जनता के ऊपर यह बार न हाला जाय।

श्रष्टयक्ष महोदय: बिल पर बहस के दौरान माननीय सदस्य तक़रीर कर सकते हैं लेकिन उन्होंने श्रभी जो फरमाया वह कोई प्वाएंट श्रीफ़ ग्रार्डर नहीं है। जब उन्हें बहस के दीरान तकरीर करने का मौका मिले तो वह अपने विचार प्रकट कर सकते हैं लेकिन यह कोई प्वाएंट ग्रौफ़ ग्रार्डर नहीं है। मैंने बार बार इस चीज को कहा है कि प्वाएंट ग्रीफ ग्रार्डर के नाम पर कोई ऐसी चीजा नहीं करनी चाहिए जो कि डिबेट के लेविल को बहुत नीचे ले जाय। उस लेविल को इतना नीचे न ले जाया जाय कि उस ा मजाक बनाया जाय । तमाम दुनिया हमारे काम को देख रही है और प्वाएंट श्रीफ़ श्रार्डर को लेकर ऐसा मजाक न बनाया जाना चाहिए और हमें जज करने वालों की यह कहने का मौका नहीं देना चाहिए कि पालियामैंट के मैम्बर्स यह समझते नहीं हैं कि प्वाएंट ग्रीफ़ भ्रार्डर है क्या।

Shri Ranga: Sir, according to me this Bill is an attack on the Constitution itself and especially the chapter on fundamental rights.

Mr. Speaker: A question has been asked whether he is opposing the hon. Minister.

Shri Ranga: I am opposing him. I am opposing the very introduction of this Bill. It is very destructive of the fundamental rights and it is derogatory to the dignity and status and position of the Supreme Court which the founders of our Constitution had constituted to be the third pillar and third arm of our Constitution. Secondly, it is wrong on the part of government to have brought forward this Bill in this shape, if they really care for the real wishes of Parliament and for the spirit of democracy, especially when this was not allowed to be proceeded with by Parliament by the requisite majority that was stipulated in the Constitution itself when it was presented before this House as the Constitution (Seventeenth Amendment) Bill, as amended by

|Shri Ranga.]

the Joint Committee. When the Government had the opportunity of giving a second look into this matter by Parliament itself, they should not have called this special session. special session would have been justified if there had been invasion of the country. When an invasion place no such thing was thought of. Now they have resorted to this method in order to destroy the fundamental rights enshrined in our Conatitution. I consider this to be immoral and Rajaji thinks it may also be indecent and it is highly destructive of democratic privileges of our people.

So, Sir, it should be referred to the jurists of this country and also the eminent jurists of the World Jurists' Association to advise us, to advise Parliament whether it is legal or not. Apart from it, we have to consider whether it is proper and conducive to democratic institutions, liberties and freedom of spirit that government should be pursuing this kind of procedure, after the earlier Bill had been rejected.

Mr. Speaker: He can make these suggestions, whether the opinion of jurists should be secured or not etc. when the motion for consideration is made. This is the introduction stage.

Shri Ranga: Sir, you should bear with me patiently. They should do it now. It is never too late. Otherwise, they would be destroying the Constitution. After they pass amendment, it would be too thereafter. Then what would happen? What would be the choice left to the citizens, those who feel very strongly that it is an immoral way of proceeding, an illegal way of proceeding against the Constitution, after once this amendment comes to be passed in this House? Just because some of -our citizens rose against one particular amendment that was passed, there was a special legislation passed and so many people, hundreds of people have been sent to jail because it was

alleged that they did not show sufficient respect, or they showed disrespect to the Constitution. It would be forcing the vast mass of this country to resort to some such procedure if they were to fail to take necessary advice from jurists in this country as well as abroad and if they were to proceed with this Bill in this way.

Shri Mohammad Elias (Howrah): Sir, on a point of order. I want to know whether general discussion can take place before the introduction of a Bill. He has started the general discussion.

Mr. Speaker: I decide in favour of Shri Elias. I hold that no general discussion can take place at this stage.

## Shri Mohammad Elias: I thank you.

Shri Ranga: If the framers of the Constitution had no objection to party mandates and party whips, they would not have stipulated the special majorities for the passage of the Constitution Amendment Bills. It is because they expected all members, irrespective of their party loyalties, to exercise their individual judgments and to the promptings of their consciences, they made it incumbent for the absolute majority of the House to permit the passage of the second reading and for two-thirds of the members present alone to pass the clauses and the Bill, and in pursuance of this procedure the House once had refused to pass it. Therefore, I say that it is immoral for them to have brought it forward now. So, I appeal to the chief whip of the ruling party to assure the House categorically that his party does not issue a whip, or cancels the whips already issued and gives complete freedom to its members to vote as they freely choose to do and no reprisals or compulsions will ever be imposed upon them for the manner of their voting on this Bill. If the ruling party and its whip do not choose to give this freedom to its members and allies-and there

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are plenty of allies for them—and if they persist in forcing the passage of this Bill through the House through their inflated numbers, then we wish to declare that we would not hold ourselves bounden to recognise and respect this Bill, when it comes to be incorporated in the Constitution by such undemocratic and immoral means.

Constitution

In all the democratic countries of the world, right to property has been recognised and held sacred.

Shri Nambiar (Tiruchirapalli): Sir, we must be given the right to answer also.

Shri Ranga: Is it also a point of order? What is this? (Interruptions). Is my statement to be treated as a speech? I do not understand it.

Mr. Speaker: What is the difference between a statement and a speech? The statement is a speech that he has prepared earlier which he is now reading. That is the only difference. When I was about to point it out he told me that I should have patience. At this stage only a short statement him. can be made. I had allowed Now he is going into the details and asking for an assurance from the Minister that he will not issue a whip, so far as this Bill is concerned. What has that to do with the introduction as such? It has nothing to do, so far as instroduction of the Bill is concerned. Now he might just conclude his speech.

Shri Ranga: If I were to go into the subject matter of the Bill, you say that I should not go into it. If I say something on the procedure by which this Bill has to be tackled or say the present procedure is wrong or immoral you say it has nothing to do with the Bill. Then what is it expected of us here? When this Bill is destructive of democracy and we are opposed to it, we must have the freedom to say why we oppose it. I have already said it is an immoral procedure, it is an illegal procedure, 713 (Ai) L.S.D.-5.

it is unconstitutional, it is destructive of the Constitution, particularly, the third pillar of the Constitution, namely, the Supreme Court. It is also destructive of the fundamental rights. Therefore, we hold ourselves free to arraign this government in every part of the country, in every Mohalla and then say to the people that they are the enemies of the peasant, enemies of private property, enemies of personal freedom.

Shri A. K. Sen: Mr. Speaker, 1 must confess that I shall not be able to match professor Ranga in his eloquence or in his vehemence against the Bill itself. But what I would submit respectfully for you and to the hon House and also to Professor Ranga is this, that the Constitution need not be quoted in support of his untenable arguments. He has attempted to quote the Constitution to go against the very principles and directive guides of the Constitution itself. If I may quote from the judgment of a very great judge, he has attempted to make the river overreach its source. The Constitution is being quoted to subvert itself. It is no use quoting the Constitution for such an untenable proposition. We are pledged in this House under the Constitution and also by the various laws we have passed to bring about land reform in all its aspects, to see that every man who tills the land has a minimum holding.....

Shri Ranga: Which is not there.

Shri A. K. Sen: . . . and we shall overcome all obstacles, procedural or otherwise, if it is necessary, to achieve this objective.

Shri Ranga: Even constitutional?

Shri A. K. Sen: It is, therefore, in consonance not only with the spirit of the Constitution but with its letter also. It is, therefore, incumbent on us to see that all technical fetters which inhibit our capacity to bring about land reform are completely washed away.

#### Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Lok Sabha divided:

Shri Krishnapal Singh (Jalesar): My vote is for the "Ayes".

Mr. Speaker: Did the machine not work?

Shri Krishnapal Singh: It is not working.

Shri Maurya (Aligarh): It is not working.

Mr. Speaker: He might also make a statement. What did he vote for?

Shri Maurya: "Ayes".

श्री जगदेव सिंह सिद्धान्ती (अज्जर): प्रकाश नहीं हुआ है। मैंने बटन दबाया था। मेरा वोट नोख के साथ है।

ग्रज्यक्ष महोदयः बहुत-भन्छा ।

Shri C. K. Bhattacharyya (Raiganj): There is one neutral light; it should be green.

Mr. Speaker: Did he press the green button?

Shri C. K. Bhatacharyya: I feel, I pressed the green button.

Shri Chandrabhan Singh (Bilaspur): My button is not working; I am for "Ayes".

Shri Bateshwar Singh (Giridih): I am for "Noes".

Mr. Speaker: Did he press the button? Did it not work?

Shri Bateshwar Singh: It did not work.

Shri Valvi (Nandurbar): The machine is not working; I am for "Ayes".

Mr. Speaker: All these statements have been recorded.

## Division No. 1.]

#### AYES

12.54 hrs.

Abdul Rashid, Bakhshi Achal Singh, Shri Achuthan, Shri Akkamma Devi, Shrimati Alagesan, Shri Alva, Shri A. S. Alva, Shri Joachim Alvares, Shri Azad, Shri Bhagwat Jha Babunath Singh, Shri Bekliwal, Shri Bal Krishna Singh, Shri Balakrishnan, Shri Balmiki, Shri Banerjee, Shri S. M. Barkataki, Shrimati Renuka Barman, Shri P. C. Barus, Shri Hem Barua, Shri R. Barupal, Shri P. L. Basappa, Shri Basumatari, Shri Baswant, Shri Bears, Shri

Bhagat, Shri B. R.

Bhakt Darshan, Shri

Bhargave, Shri M. B.

Bhagavati, Shri

Bhat kar, Shri Bhattacharya, Shri Dinen Brahm Prakash, Shri Brajeshwar Prasad, Shri Brij Raj Singh Kotah, Shri Chakravartty, Shrimati Renu Chakraverti, Shri P. R. Chanda, Shrimati Jyotana Chandak, Shri Chandriki, Shri Chatterjee, Shri H. P. Chatteriee, Shri N. C. Chaturvedi, Shri S. N. Chaudhry, Shri C. L. Chaudhuri, Shri D. S. Chaudhuri, Shri Sachindra Chaudhuri, Shri Tridib Kumar Chaudhuri, Shrimati Kamala Chavan, Shri D. R. Chavda, Shrimati Johraben Chuni Lal, Shri Daji, Shri Daljit Singh, Shri Das, Dr. M. M. Das, Shri B. K. Das, Shri N. T. Das, Shri Sudhensu Deseppe, Shri

Dass, Shri C. Deo Bhanj, Shri P. C. Desai, Shri MorarJi Deshmukh, Dr. P. S. Deshmukh, Shri B. D. Dey, Shri S. K. Dhuleshwar Meens, Shri Dighe, Shri Dixit, Shri G. N. Dubey, Shri R. G. Dwivedi, Shri M. L. Elias, Shri Mohammed Gahmari, Shri Gairai Singh Rao, Shri Ganapati Ram, Shri Gandhi, Shri V. B. Ganga Devi, Shrimati Ghosh, Shri N. R. Goni, Shri Abdul Gheni Gopalan, Shri A. K. Govind Das, Dr. Guha, Shri A. C. Gupta, Shri Kashi Ram Gupta, Shri Shiv Charan. Hanumanthaiya, Shri Haq, Shri M. M. Harveni, Shri Anser Hazarika, Shri J. N.

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Heda, Shri Hem Raj, Shri Himetsingka, Shri Imbichibave, Shri Lobal Singh, Shri Jadhav Shri M.L Jadhav, Shri Tulshidas Jegjívan Ram, Shri Jain, Shr A. P. Jamunadevi, Shrimati jedhe, Shri Jena, Shri Jha, Shri Yogendra Joshi, Shri A. C. Joshi, Shrimati Subhadra Jyotishi, Sbri J. P. Kairolkar, Shri Kakkar, Shri Gauri Shanker Kamath, Shri Hari Vishnu Kamble, Shrì Kandappan, Shri S. Kanungo, Shri Kappen, Shri Kayal, Shri P. N. Kedaria, Shrı C. M. Keishing, Shri Rishang Khadilkar, Shri Khan, Shri Osman Ali Khan, Shri Shahnawaz Khanna, Shri Mehr Chand Kinder Lal, Shri Kisan Veer, Shri Kotoki, Shri Liladhar Koujalgi, Shri H. V. Kripa Shankar, Shri Krishna, Shri M. R. Kumaran, Shri M. K. Kunhan, Shri P. Kureel, Shri B. N. Lakhan Das, Shri Lakshmikanthamma, Shrimati Lalit Sen, Shri Laskar, Shri N. R. Laxmi Bai, Shrimati Laxmi Dass, Shri Lonikar, Shri Mahadeo Prasad, Shri Mahtab, Shri Mahato, Shri Bhajahari Mahishi, Dr. Sarojini Maimoona Sultan, Shrimati Majithia, Shri Malhotra, Shri Inder J. Malliah, Shri U. S. Mullick, Shri Rama Chandra Manaen, Shri Mandal, Dr. P. Mandal, Shri J. Mandal, Shri Yamuna Presad Maniyangadan, Shr Mantri, Shri

Maruthiah, Shri

Masuriya Din, Shri Matcharaju, Shri Mate, Shri Mathur, Shri Harish Chandra Mehrotra, Shri Braj Bihari Mehta, Shri J. R. Mehta, Shri Jashvant Melkote, Dr. Mengi, Shri Gopal Datt Menon, Shri P. G. Minimata, Shrimati Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mishra, Shri Bibudhendra Mishra, Shri M.P. Misra, Dr. U. Misra, Shri Shyam Dhar Mohanty, Shri Gokulananda Mohiuddin, Shri Mohsin, Shri Morarka, Shri More, Shri K. L. More, Shri S. S. Muhammad Ismail, Shri Mukane, Shri Mukerjee, Shri H. N. Murthy, Shri B. S. Murti, Shri M. S. Muthiah, Shri Naik, Shri D. J. Nair, Shri N. Sreekantan Nair, Shri Vasudevan Nallakoya, Shri Nambiar, Shri Nath Pai, Shri Nayak, Shri Mohan Nigam, Shrimati Savitri Oze, Shri Pande, Shri K. N. Pandey, Shri R. S. Pandey, Shri Sarjoo Pandey, Shri Vishwa Nath Panna Lal, Shri Parashar, Shri Patel, Shri Chhotubhai Patel, Shri N. N. Patel, Shri P. R. Patil, Shri D. S. Patil, Shri J. S. Patil, Shri S. B. Patil, Shri T. A. Patnaik, Shri B. C. Pattabhi Raman, Shri C. R. Pillai, Shri Nataraja Pottekkatt, Shri Prabhakar, Shri Naval Pretap Singh, Shri Puri, Shri D. D. Raghunath Singh, Shri Raghuramaiah, Shri Rai, Shrimati Sahodrabai

Raj Bahadur, Shri

Rais, Shri C. R. Rajaram, Shri Rajdeo Singh, Shri Raju, Shri D. B. Ram Sewak, Shri Ram Subhag Singh, Dr. Ram Swarup, Shri Ramabadran, Shri Ramakrishnan, Shri P. R. Ramanathan Chettiar, Shri Ramaswamy, Shri V.K. Ramdhani Das, Shri Rampure, Shri M. Rananjai Singh, Shri Rane, Shri Ranjit Singh, Shri Rao, Dr. K. L. Rao, Shri Hanmanth Rao, Shri Jaganatha Rao, Shri Krishnamoorthy Rao, Shri Muthyal Rao, Shri Rajagopala Rao, Shri Ramapathi Rao, Shri Thirumala Rattan Lal, Shri Raut, Shri Bhola Rawandale, Shri Ray. Shrimati Renuka Reddiar, Shri Reddy, Shri Ramakrishna Reddy, Shrimati Yashoda Roy, Dr. Saradish Roy, Shri Bishwanath Sadhu Ram, Shri Saha, Dr. S. K. Sahu, Shri Rameshwar Saigal, Shri A. S. Samanta, Shri S. C. Sanji Rupji, Shri Saraf, Shri Sham Lal Satyabhama Devi, Shrimati Sen, Dr. Ranen Sen, Shri A. K Sen, Shri P. G. Sezhiyan, Shri Shah, Shri Manabendra Shah, Shrimati Jayaben Sham Nath, Shri Shankaraiya, Shri Sharma, Shri A. P. Sharma, Shri D. C. Sharma, Shri K. C. Shashi Ranjan, Shri Shastri, Shri Ramanand Sheo Narain, Shri Shinde, Shri Shukla, Shri Vidya Charan Siddananjappa, Shri Siddiah, Shri Sidheshwar Prasad, Shri Singh, Shri D. N. Singh, Shri K. K.

## AYES-Contd.

Sinha, Shri Satya Narayan
Sinha, Shrimati Ramdulari
Sinha, Shrimati Tarkeshwari
Sinhasan Singh, Shri
Sivapprghassan, Shri K.U.
Sonayane, Shri
Soundaram Ramachandran,
Shrimati
Soy, Shri H. C.
Srinivasan, Dr. P.
Subbaraman, Shri
Subbaraman, Shri
Subramanyam, Shri T.
Sumat Prasad, Shri
Surendra Pal Singh, Shri
Surya Prasad, Shri

Swaran Singh, Shri Tantia, Shri Rameshwar Thomas, Shri A. M. Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tombi, Shri Tripathi, Shri Krishna Deo Tula Ram, Shri Tyagi, Shri Uikey, Shri Ulaka, Shri Ramachandra Vaishya, Shri M. B. Varma, Shri M. L. Varma, Shri Ravindra Veerabasappa, Shri

Vecrappa, Shri Venkaiah, Shri Kolla Venkatasubbaiah, Shri P. Verma, Shri K. K. Vidvalankar, Shri A. N. Vijaya Ananda, Maharajkumar Vimla Devi, Shrimati Vishram Presad, Shri Vyas, Shri Radhelal Wadiwa, Shri Warior, Shri Wasnik, Shri Balkrishna Yadav, Shri Ram Harkh Yadava, Shri B. P. Yainik, Shri Yusuf, Shri Mohammad

#### NOES

Badrudduja, Shri Basant Kunwari, Shrimati I Bahau Praksah Singh, Shri Whawain, Shri Lakhmu Bheel, Shri P. H. Chaudhary, Shri Y. S. Deo, Shri P. K. Gayatri Devi, Shrimati Ghosh, Shri P. K. Himmatsinhji, Shri Kapur Singh, Shri

Swamy, Shri M. N.

Swamy, Shri M. P.

Karni Singhji, Shri Kohor Shri Lahri Singh, Shri Mahananda, Shri Masani, Shri M. R. Prithvi Raj, Shri Rajyalazmi, Shrimati Ram Singh, Shri Rameshwaranand, Shri Ranga, Shri Reddy, Shri Narasimha Seth, Shri Bishanchander Shashank Manjari, Shrima I Shastri, Shri Prakash Vir Singh, Dr. B. N. Singha, Shri Y. N. Singhai, Shri Y. M. Solanki, Shri Vilaya Raje, Shrimati Yashpal Singh, Shri

Mr. Speaker: The result of the division is:

Ayes: 318; Noes: 31.

The motion was adopted.

Shri Ranga: We walk out as a protest the failure of the Chief Whip to give the assurance not to issue a whip and the challenge hurled at the peasant masses by the Law Minister.

Shri Ranga and some other hon Members then left the House.

Shri A. K. Sen: Sir, I introduce the Bill.

12.56 hrs.

SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL—contd.

Mr. Speaker: The House will take up further consideration of the following motion moved by Shri Mehr Chand Khanna on the 6th May, 1964, namely:—

"That the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956, as reported by the Joint Committee, be taken into consideration."

Shri Balmiki was on his legs. He may continue his speech

श्रीबाल्मीकी (खुर्जा) : मैं पिछले सत्त में गन्दी बस्ती क्षेत्र (मुघार तथा सफाई) संशोधन बिल के सम्बन्ध में बोलते हुए कह रहा था कि देश में भौद्योगीकरण के साथ साथ गन्दी बस्तियों में भी वृद्धि हो रही है और यह वृद्धि इतनी तेजी से हो रही है कि वह रोके नहीं रोकी जा रही है । तत्काल इस श्रोर ध्यान देने की श्रावश्यकता है.। लाखों ऐसे भाग्यहीन मनुष्य हैं जिनके लिए धन, धरती और रोजगार का प्रबन्ध नहीं है । विशेषकर उन लोगों के लिए जो ग्रामीण क्षेत्रों से ग्राते हैं भीर गन्दी बब्तियों में ग्रा कर बस जाते हैं भीर गन्दी वातावरण में रहते हैं